IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-3362(PB)/2019

IN THE MATTER OF:

Ashutosh Muni & anr	...	Applicant/Petitioner
Vs		
Raheja Developers Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 30.01.2023

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	None
For Respondent	:	Mr. Ramji Srinivasan, Sr. Adv. Mr. Gaurav Mitra, Ms, Manmeet Kaur, Mr. Suduti Batra, Mr. Abhishek Rana, Advs. Mr. Jaybeer and Mr. Rajnish, AR in person.

ORDER

None for the petitioner.

Ld. Counsel for the Respondent appeared and report a settlement.

In view of the absence of the petitioner, we are inclined to adjourn the matter **to 20.03.2023**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

DIPAK- 30.01.2023